

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

15.

C.P. (IB)/872(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **16.07.2024**

NAME OF THE PARTIES:

State Bank Of India (Creditor) Through  
The Resolution Professional Mr. Surya  
Pratap Gupta  
Vs  
Mr. Sanjiv C. Shah

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

1. Ms. Mitali Bhat, Ld. Counsel for the Applicant present. Counsel for the Personal Guarantor appeared but appearance has not mark in the chat box.
2. Counsel for the Financial Creditor sought a time on 08.05.2024 for filing deed of guarantee for establishing their case that the personal guarantor has signed the document.
3. Counsel for the Financial Creditor failed to submit any document to establish her case today. Counsel seeks three weeks' time to produce those documents for establishing the case. At request, time is granted as a last chance.
4. List this matter for hearing on **23.09.2024**. If the Financial Creditor failed to submit any document on the next date of hearing, the matter will be dismissed on that day.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)